

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Original Application No.1320/93.

Smt. S. S. Amre.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman,
Hon'ble Shri R. Rangarajan, Member(A).

Appearances:-

Applicant by Sh. A. I. Bhatkar.
Respondents by Sh. R. K. Shetty.

Oral Judgment:-

[Per Shri M. S. Deshpande, Vice-Chairman] Dt. 18.3.1994.

Heard counsel for the parties. Shri Shetty for the respondents points out that there is a communication by which the case of the applicant has been forwarded by the Director, Small Industries Service Institute to the Development Commissioner Small Scale Industries (Respondent No. 2) for consideration.

2. The only direction Shri Bhatkar seeks is that the matter should be decided early. We would therefore direct the respondents to decide the claim of the applicant within two months from the date of receipt of a copy of the order. The original application is disposed of. There will be no order as to costs.



(R. RANGARAJAN)
MEMBER(A)



(M. S. DESHPANDE)
VICE-CHAIRMAN

B.